

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2516

ANSWERED ON:04.12.2009

NATIONAL CAPITAL REGION

Meghwal Shri Bharat Ram

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

(a) the motive behind the creation of National Capital Region and the area in hectare of each State included in NCR, rural and urban separately, State-wise; and

(b) the norms/guidelines adopted by the NCR authorities of Delhi, Rajasthan, Uttar Pradesh and Haryana in regard to conversion of agriculture land to non-agriculture, particularly for schools/hostels?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): National Capital Region was created as per the provisions of the NCR Planning Board Act, 1985(NCRPB Act, 1985) in the year 1985 for preparation of Regional Plan(RP) for evolving harmonized policies for the control of land-uses and development of infrastructure in the National Capital Region(NCR) so as to avoid any haphazard development of the region and for matters connected therewith or incidental thereto.

The State-wise Constituent Area of the NCR is i) National Capital Territory of Delhi - 1,48,300 hectares; ii) Haryana Sub-region - 13,41,300 hectares; iii) Rajasthan Sub-region - 7,82,900 hectares; and iv) Uttar Pradesh Sub-region - 10,85,300 hectares. Separately, State-wise rural and urban areas are not maintained.

(b): Regional Plan-2021(RP-2021) notified under Section 15(2) of NCRPB Act, 1985 lays down the broad planning policies and proposals to illustrate the manner in which the land in NCR is to be used for various purposes. However, land being a State subject, except in the case of National Capital Territory of Delhi, the detailed specific regime of reservation of areas for various land uses is to be detailed out in the Sub-regional Plans and Master Plans which are required to be prepared by the respective constituent states governments within the overall framework of RP. Insofar as the Government of NCT of Delhi is concerned, the land use norms are governed by the relevant provisions of the Delhi Development Act, 1957 and Master Plan/ Zonal Development Plans made thereunder.